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Central Administrative Tribunal, Jaipur Bench
at Jaipur.

Date of Order: December 20, '90.

O.A. No. 583/90.

K.P. Singh

...Applicant.

Mr. J.K. Kaushik

...Counsel for Applicant.

Vs.

Union of India & ors.

...Respondents.

Mr. U.D. Sharma

...Counsel for Respondents.

CORAM:

THE HON'BLE MR. KAUSHAL KUMAR, VICE CHAIRMAN

THE HON'BLE MR. P.S. OBEROI, JUDL. MEMBER.

KAUSHAL KUMAR, VICE CHAIRMAN:

The learned counsel for the Respondents Mr. Sharma states at the Bar that in case the applicant makes a representation to the Respondents, the same will be examined on merits within a stipulated period and in the meantime, the order dated 13.11.90 filed as Annex. A/1 to the Application, will not be implemented.

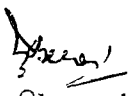
2. In the circumstances, we direct that the applicant shall make a representation setting out his grievance within a period of one month from today to the concerned authority and the same shall be disposed of within a period of one month from the date it is received by the Respondents. As undertaken by the learned counsel for the Respondents, the order dated 13.11.90 filed as Annex. A/1 shall be kept in abeyance and

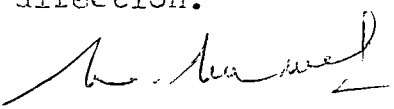
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2.

not implemented in the meantime.

3. The applicant will be at liberty to file a fresh O.A., if so advised, after his representation has been disposed of. The present O.A. stands disposed of with the above direction.


(T.S. Oberoi)
J.M.


(Kaushal Kumar)
V.C.